

## **PRESS NOTE**

Under the aegis of eCommittee, Supreme Court of India, the Hon'ble Chief Justice Shri Alok Aradhe was pleased to launch the e-Sewa Kendra located adjacent to New Filing Section in the precincts of the High Court for the State of Telangana on the evening of Aug 19, 2023, in the presence of Hon'ble Judges, Advocate General, Chairman, State Bar Council, President of the Bar Association and the members of the legal fraternity.

This Kendra would serve the litigant public, advocates and parties in person in multiple ways and the center aspires to enlarge its scope of service to areas right from knowing the case status to obtaining soft copies of the court orders even through social media like whatsapp etc, In the direction of achieving the Constitutional goal of access to justice for all, this Centre will be bringing the judiciary closer to the people, by making rapid changes in providing judicial services.

The following are the services that are offered by the centre.

1. Handling inquiries about case status information
  - (a) Present Case Status Information
  - (b) Next Date of Hearing and
  - (c) Other Case details.
2. In downloading the Mobile App of e-Courts for Android and IOS.
3. Handling queries about Judges on Leave.
4. Facilitate online Applications for certified copies and other such filing.
5. Facilitate e-Filing of petitions right from the scanning of hard copy petitions, appending e-Signatures, uploading them onto CIS, and generation of filing numbers.
6. Guide people on how to avail of free legal services from the District Legal Service Authority, High Court Legal Service Committee, and Supreme Court Legal Service Committee.
7. Facilitating the booking of e-Mulakat appointments for meeting relatives in Jail.
8. To assist in online e-Payments.
9. To help in applying and obtaining an Aadhaar-based digital signature.
10. Handling queries about the location of the particular Court, its cause –list, and whether the case is taken up for hearing or not.
11. Facilitate payment for online compounding of traffic challans and other petty offences.
12. Explaining the method of arranging and holding a video conference Court hearing.
13. Provide soft copies of judicial orders/judgments via email, WhatsApp or any other available mode.

All the stake holders of the judicial fraternity are requested to avail the facilities offered by the e Sewa Kendra located in the High Court premises.